

# THE NATIONAL HIGHWAYS (AMENDMENT) ACT, 1977

NO. 30 OF 1977

[12th August, 1977]

## An Act to amend the National Highways Act, 1956.

BE it enacted by Parliament in the Twenty-eighth Year of the Republic of India as follows:—

1. This Act may be called the National Highways (Amendment) Act, 1977. Short title.
- 48 of 1956. 2. In section 7 of the National Highways Act, 1956 (hereinafter referred to as the principal Act), in sub-section (1),— Amendment of section 7.
- (i) after the words “the use of ferries,” the words, figures and letters “permanent bridges the cost of construction of each of which is more than rupees twenty-five lakhs and which are opened to traffic on or after the 1st day of April, 1976,” shall be inserted;
- (ii) the following proviso shall be inserted, namely:—
- “Provided that if the Central Government is of opinion that it is necessary in the public interest so to do, it may, by like notification, specify any bridge in relation to the use of which fees shall not be leviable under this sub-section.”
3. In section 9 of the principal Act,— Amendment of section 9.
- (i) for clause (b) of sub-section (2), the following clause shall be substituted, namely:—
- “(b) the rates at which fees for services rendered in relation to the use of ferries, permanent bridges, temporary bridges and tunnels on any national highway may be levied, and the manner in which such fees shall be collected, under section 7;”
- (ii) after sub-section (2), the following sub-section shall be inserted, namely:—
- “(3) Every rule made under this section shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions,

and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.”.

Amend-  
ment of  
section  
10.

4. In section 10 of the principal Act, the portion beginning with the words and figure “and all rules made under section 9” and ending with the words “or the session immediately following” shall be omitted.